great demand for various kinds of stoves and lanterns produced by company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) The IRCI has expressed the view that in the event of the takeover of the management of M/s. Oriental Metal Industries Ltd. it will be necessary to provide comprehensive corporate support through a suitable public sector undertaking, which could assume management responsibility; in the absence of such arrangements, it may be difficult to revive the unit. As it has not yet been possible to locate a suitable public sector undertaking, no final decision has been taken in the matter.

(c) A Director of the Department visited the unit mainly with a view to filling up information gaps which would enable the Government to consider the matter further.

(d) The United Bank of India, through its advocate, has issued a letter to the company, as well as to its Directors, on 31st January/2nd February, 1981 demanding, *inter alia*, immediate repayment of the loan aggregating to Rs. 76,15,944.26, failing which appropriate legal action would be taken for recovery. The letter points out certain irregularities on the part of the management.

(e) A decision will be taken in this regard when all aspects of the matter have been fully considered in the light *ot* current policy norms.

## Premature retirement of Defence Personnel

\*69. SHRI NG. TOMPOK SINGH: Will the Minister of DEFENCE be pleased to state:

(a) what is the number of defence personnel, categorywise, who have "been discharged before their due date of retirement from the 18th Postal Unit under 56 A.P.O. since May, 1980 onwards;

(b) what is the name of the authority which has ordered these premature retirements;

(c) whether any Court of enquiry was appointed in this regard;

(d) whether Government have received any representation from the affected personnel or from their dependents, if so, what are the details thereof and what action Government have taken thereon;

(e) whether it is also a fact that some of the defence personnel who have been served orders of premature retirement are still working in that department without any emoluments for the last six months, if so, v/hat are the details thereof and the reasons therefor; and

(f) what steps Government propose to take to reinstate these personnel?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) No defence personnel has been discharged before due date of retirement from 18th Postal Unit under 56 APO. A Naib Subedar has, however, been reverted to his parent department, i.e. Posts and Telegraphs Department owing to unsatisfactory performance.

(b) to (d) Does not arise since no premature retirements have been ordered.

(e) No, Sir.

(f) Does not arise.

## M/s. Bisleri (India) (P) Limited

\*70. SHRI DHARMVIR: SHRI J. K. JAIN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have taken note of the description on the bottle of LIMCA an aerated water product of M/s. Bisleri (India) (P) Limited;

(b) if so, whether the LIMCA is a product of an Italian company;